

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.765

TO BE ANSWERED ON THE 1st MARCH, 2016/PHALGUNA 11,1937 (SAKA)

TRAFFICKING OF MINOR GIRLS

765. SHRI BHARATHI MOHAN R.K.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of minor girls being trafficked from various small villages to cities and forced to work as domestic helps with false commitment; and

(b) if so, the number of such cases reported during the last three years and the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): As per information provided by National Crime Records Bureau (NCRB), number of minor girls who were rescued from domestic servitude of this kind are as follows for the years 2014 and 2015 for which data is available:

Sl.No.	State/UT	Number of minor girls rescued during 2014	Number of minor girls rescued during 2015
1.	Assam	-	14
2.	Chhattisgarh	22	14
3.	Gujarat	-	9
4.	Haryana	-	1
5.	Jharkhand	29	-
6.	Madhya Pradesh	14	60
7.	Uttar Pradesh	-	1

8.	West Bengal	12	6
9.	Delhi	6	42
	Total	83	147

The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-

- (i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.
- (ii) Establishment of Anti Human Trafficking Units (AHTUs) in 226 districts of the country.
- (iii) Issued following advisories on Human Trafficking to all States/UTs:
 - Advisory for preventing crime of human trafficking dated 9.9.2009.
 - Advisory on preventing and combating Human Trafficking during Commonwealth Games dated 10.9.2010.

- Advisory on enrollment of police officials in IGNOU certificate course on Anti Human Trafficking dated 12.01.2011.
- Advisory on missing children- measures needed to prevent trafficking and trace the children - dated 31.1.2012
- Advisory on Human Trafficking as Organised Crime dated 30.4.2012.
- Advisory on preventing and combating Human Trafficking in India-dealing with foreign nationals dated 1.5.2012
- Standard Operation Procedure (SOP) to handle trafficking of children for child labour dated 12.8.2013
- Advisory on MHA Web Portal on Anti Human Trafficking - dated 5.5.2014
- Advisory for associating SSB and BSF in crime meetings dated 23.7.2015

These advisories are available at MHA's Web Portal on Anti Human Trafficking (www.stophumantrafficking-mha.nic.in).